

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2540
ANSWERED ON:30.08.2007
AGREEMENT ON SEAT ADJUSTMENT BETWEEN AIRLINES
Khaire Shri Chandrakant Bhaurao

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether any agreement exists between Air India, Indian and other Airlines in respect of seat adjustment;
- (b) if so, the details and reasons for such agreements made so far;
- (c) the extent to which it has benefitted to the Air India/Indian;
- (d) the loss suffered by these two Airlines during the last three years;
- (e) whether any review has been done; and
- (f) if so, the details and the outcome thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a),(b) and (c): In order to overcome capacity constraint and expand its international footprint, Air India has entered into code share/block space agreements with 13 airlines. These agreements provide passengers the added benefit of seamless travel by booking through Air India to these destinations. Air India has earned more than Rs.500 crores on account of pool receipts/BSA. Indian Airlines has code share arrangements with 6 foreign airlines. Indian Airlines earned around Rs.9 crores in 2006-07 from the various code shares with the foreign airlines.

(d): Both the airlines viz. Air India and Indian Airlines have earned profits during the last three financial years viz. 2003-04, 2004-05 and 2005-06.

(e) and (f): Do not arise.